

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.559/2017

Date of Decision: 11th June, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Vaishali Sandeep Owal,
Age : 39 years, Lab Technician,
Group 'C' R/at. Room No.2,
ESIC Staff Quarters, Type No.2,
MIDC, Andheri (E),
Mumbai – 400 093

... *Applicant*

(By Advocate Ms. Prerana Janvekar, proxy counsel for Ms. Ranjana Todankar)

Versus

1. Union of India,
Through its Secretary,
Ministry of Labour and Employment,
Shram Shakti Bhavan,
New Delhi – 110 001.
2. Secretary,
Ministry of Finance,
Department of Expenditure,
North Block, New Delhi – 110 001.
3. Director General,
ESIC Head Quarter,
Panchdeep Bhavan, CIG Marg,
New Delhi – 110 002.
4. Medical Commissioner,
ESIC Head Quarters,
Panchdeep Bhavan, CIG Marg,
New Delhi – 110 002.
5. The Medical Superintendent,
ESIC Model Hospital cum ODC,
MIDC Andheri (E)
Mumbai – 400 093

... *Respondents*

(By Advocate Shri V.D. Vadhavkar)

ORDER (ORAL)

Per : Shri R. Vijaykumar, Member (A)

Proxy counsel for applicant appears and states that she has received a copy of the order dated 10.06.2019 by which higher grade pay has been granted to the applicant on provisional basis as applicable to the other applicants in OA No.260/2015 and further subject to the outcome of the Writ Petition pending before the Hon'ble High Court of Delhi.

2. She requests that the arrears may be paid within four weeks to which learned counsel for the respondents requests three months time to complete the due and drawn statement from 2002 onwards, which appears reasonable.

3. In the aforesaid circumstances, this Original Application is dismissed as withdrawn. The respondents are directed to disburse the arrears in consequence of the aforesaid order within three months positively. No costs.

(Ravinder Kaur)
Member (J)

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(R. Vijaykumar)
Member (A)